
(2023) 01 P&H CK 0008

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 12369 Of 2022

Shalu Rani And Another

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 02-01-2023

Acts Referred:

Citation : (2023) 01 P&H CK 0008

Hon'ble Judges : Nidhi Gupta, J

Bench : Single Bench

Advocate : Namit Khurana

Final Decision : Disposed Of

Judgement

Nidhi Gupta, J

Prayer in the instant petition filed under Article 226 of the Constitution of India is for issuance of directions to respondents No.2 and 3 to protect the life and liberty of the petitioners, who have married against the wishes of private respondents i.e. respondents No.4 to 8.

Petitioner No.1-Shalu Rani is stated to be born on 08.12.1999 and for this purpose, reference has been made to Aadhar Card (Annexure P-1). Petitioner No.2-Bittu Kumar is stated to be born on 12.12.1995 and for the said purpose, reference has been made to Aadhar Card(Annexure P-2). The petitioners have solemnized Marriage on 28.12.2022. A copy of the Marriage Certificate of the petitioners is annexed to the petition as Annexure P-3. It is stated to be first marriage of the petitioners.

Notice of motion.

Ms. Ambika Luthra, Additional AG, Haryana, appears and accepts notice on behalf of respondents No. 1 to 3 and has stated that she has no objection in case respondent no.2-Superintendent of Police, Yamuna Nagar is directed to look into the representation of the petitioners on the aspect of threat perception and to

take appropriate action, in accordance with law.

At this stage, K.L. Saini, Advocate puts in appearance on behalf of respondents No.4 and 5, parents of petitioner No.1 and submit that they would like to meet her and conduct her marriage to petitioner No.2 according to their customs. Counsel for the petitioners submits that the petitioners are already married. Both parties are also open to exploring mediation proceedings.

This Court has heard learned counsel for the parties.

It goes without saying that the protection of life and liberty is a basic feature of the Constitution of India as emanating out of Article 21. Every person, more so, a major, has right to live his/her life with a person of his/her choice. Whenever this Court, prima-facie, is satisfied that on account of some relatives/persons being unhappy with the relationship between the petitioners could cause harm to the life and liberty of the petitioners, then in such circumstances, the Courts are required to pass necessary directions for their protection.

Keeping in view the abovesaid facts and circumstances, this Court deems it appropriate to dispose of the present petition with a direction to respondent no 2 to consider the representation dated 28.12.2022 (Annexure P-5) and to assess the threat perception to the petitioners and after considering the same, respondent No. 2 shall take appropriate action in accordance with law

Accordingly, the petition stands disposed of with abovesaid directions.